

30/10/00
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. B48/02

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(SEE RULE -4)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI

ORDER SHEET

Original Application No. : 848 (1)

Misc. Petition No. _____

Contempt Petition No. _____

Applicant (s) V. Hangzo

Respondent (s) Mr. J. P. Forno

Advocate for the Applicant (s) S. Sonam ^{C.K. Naik}, Mrs U. D. W.

Advocate for the Respondent(s) Case

Contd./2

✓
Contd.

22.10.2002 is still continuing on deputation. Mr.U.K.Nair, learned counsel for the applicant submitted that the respondent No.5 gave adverse remarks to all the five officers working under the reporting officer and the reporting officer was also given adverse remarks. The applicant made representation dated 16.8.2001 which is still pending. Also heard Mr.A.K.Chaudhuri, learned Addl. C.G.S.C.

24.10.2002
Copy of the order
has been sent to the
Dptt. for issuing
the same to the L/Adm
for the parties.

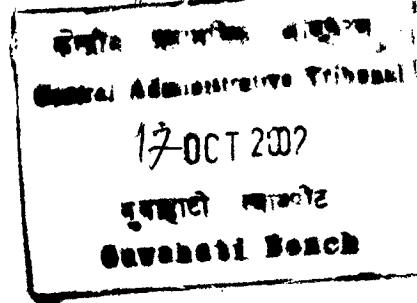
AS

As directed in O.A.347/2002 the respondents are also directed to dispose of the representation of the applicant within a period of two months from the date of receipt of the order and to consider the case of the applicant for promotion as per law.

The application is treated as allowed. No order as to costs.

ACUShan
Member

bb



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Title of the case :

O.A. No. 348 of 2002

BETWEEN

Shri V.Hangzo, Applicant.

AND

Union of India & ors..... Respondents.

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Filed by : Miss, U.Das, Advocate.

Regn. No. :

File : C:\WS7\HANGZO

Date :

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

(An application under section 19 of the Central
Administrative Tribunal Act, 1985)

D.A. No. 348 of 2002

BETWEEN

1. Sri. V. Hangzo, Intelligence Officer,
Narcotics Control Bureau,
North Eastern Regional Unit,
Imphal, Manipur,

..... Applicant.

- AND -

1. The Union of India.
Represented by Secretary to the
Govt. of India,
Ministry of Finance, New Delhi.

2. The Commissioner,
Central Excise, Shillong-1,
Meghalaya.

3. The Director General,
Narcotics Control Bureau,
New Delhi.

4. The Regional Director,
Narcotics Control Bureau,
North East Regional Unit,
Imphal-1 Manipur.

5. Sri Hitesh A. Shah,
Junior Departmental Representative,
Customs, Excise & Gold (Control) Appellate Tribunal (CEGAT),
West Region, Laxmi Building Ground Floor,
Sir P.M. Road Fort, Mumbai-1.

..... Respondents.

PARTICULARS OF THE APPLICATION

1. PARTICULARS OF THE ORDER AGAINST WHICH THIS APPLICATION
IS MADE:

This application is directed against the Order dated

Filed by
the applicant through
Alka Das
Advocate
11/10/02

30.7.2001 by which adverse remark for the period w.e.f 1.4.2000 to 31.3.2001 has been communicated to the present applicant. The application is also directed against the action on the part of the respondents is not disposing of the representation filed by the applicant against the said order dated 30.7.01. The applicant through this applicant also prays for consideration of his case for promotion to the Grade of Superintendent which has been held up illegally.

2. LIMITATION:

The applicant declares that the instant application has been filed within the limitation period prescribed under section 21 of the Central Administrative Tribunal Act, 1985.

3. JURISDICTION:

The applicant further declares that the subject matter of the case is within the jurisdiction of the Administrative Tribunal.

4. FACTS OF THE CASE:

4.1. That the applicant is citizen of India and as such he is entitled to all the rights, privileges and protection as guaranteed by the Constitution of India and laws framed thereunder.

4.2. That the applicant Joined his service as Inspector of Customs and Central Excise in the year 1984 and by now he is over due for promotion to the Grade of Superintendent. During his

service as Inspector, he was sent on deputation to the office of Narcotics Control Bureau (NCB), North Eastern Regional Unit Imphal, as Intelligence Officer w.e.f. 12.5.2000. His such appointment on deputation under NCB is continuing till date. During such deputation period the applicant received the financial up gradation benefit under ACP scheme.

4.3. That surprisingly enough, the applicant received a copy of the order dated 30.7.2001 by which certain adverse remarks have been communicated, for the period from 1.4.2000 to 31.3.2001. The period in question is the period in which the applicant is on deputation to NCB, Imphal, i.e his present place of work.

A copy of the said communication dated 30.7.2001 is annexed herewith and marked as ANNEXURE-1.

4.4. That in the said Annexure-1 communication the assessment endorsed by the Reporting Officer in part III, was "Very good" but the reviewing authority refused to agree with the remarks of Reporting Officer. To that effect the Reviewing Officer has given altogether 5 (five) reasons for such disagreement. It is pertinent to mention here that the Superintendent NCB, (Sri R.K.D.Singh) is the Reporting Officer to the applicant whereas the Regional Director NCB (Respondent No.5) is the Reviewing Authority. Both the Reporting and Reviewing Officer were also deputationist from the same office i.e. Customs and Central Excise. The applicant immediately after receipt of the said Communication, preferred a representation dated 16.8.2001 to the Additional Commissioner (PRV) Central Excise and Customs, Shillong, highlighting the factual aspect of

the matter .

A copy of the said representation dated 16.8.2001 is annexed herewith and marked as ANNEXURE-2.

4.5. That the applicant begs to state that from the reasons cited by the Reviewing Officer (Respondent No.5) are vague and indefinite. In fact it does not carry any meaning at all. It is pertinent to mention here that one of such reason i.e. reason No.2, indicates the ill motive of Respondent No.5, in handing the matter. In the said clause, 5, the respondents No.5 indicated his disagreement on the fact that the Reporting Officer of the applicant being his batch met in their Parent Cadre, the assessment made by him shows total non-application of mind without any further detailed discussion over the matter. This reason in fact does not carry any meaning at all and same rather depicts total non-application of mind by the Respondent no.5. It is stated that the Superintendent being the immediate superior to the applicant is the fittest person to know the facts and figures of his junior, and this thus cannot be a factor of such disagreement. Needless to state here that the other reasons of disagreement by the Respondent No.5 are also baseless. The very root of such disagreement is the reason No.5, as discussed above and that in fact affected the Respondent No.5 in making further remarks. Taking into consideration the submission made by the applicant in his representation it is crystal clear that the Respondents No.5 with an ulterior motive to victimise the applicant recorded these adverse remarks without any basis. Apart from that in the instant case the procedure meant for recording adverse entry in CR has not been followed by the respondents. The respondents before recording of adverse entry in the CR ought to

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have communicated the applicant in the form of an warning, but in the instant case no such procedure has been followed.

4.6. that the applicant begs to state that the representation submitted by the applicant (Annexure-2) dated 17.8.2001 against the aforesaid adverse remarks were forwarded to the Respondent No.5 for his comment, and to that effect the Respondent No.2 issued a letter enclosing the representation . However till date the respondent No 5 has not yet communicated any such comment to the respondent No 2.

4.7. That even after a laps of about one year the Respondent No.5, has not yet communicated any reply / remark in terms of letter addressed by the respondent No 2. This fact clearly indicates the fact that in reality this remarks have been made only to victimise the applicant with some ulterior motive. It is stated that till date no communication has been received by the applicant as well as the Respondent No.2. During these period, the Respondent No.2 decided to promote number of Inspector of Customs and Central Excise to the Grade of Superintendent Customs and Central Excise. The Respondent No.2 thereafter issued another order dated 28.8.2002 to the Respondent No. 5 who at presently working under (CEGAT) Mumbai as Junior Departmental Representative, requesting him to submit the comments on the Annexure-2 representation submitted by the applicant at an early date. Inspite of such repeated request the Respondent No.5 is yet to submit his report.

A copy of the said letter dated 28.8.2002 is annexed herewith and marked as ANNEXURE-3.

4.8. That the applicant begs to state that in the meantime

the Respondent No.2 has issued an order dated 23.9.2002 by which 147 Inspectors have been promoted to the Grade of Superintendent Custom and Central Excise. As per the prevailing seniority position as on 1.5.2001, the name of the applicant should have been at serial No.101 (a) (in between 101 and 102) in the said order of promotion dated 23.9.2002.

A copy of the extract of the Seniority list of Inspectors as on 1.5.2002 and the other dated 23.9.2002 are annexed as ANNEXURE -4 and 5.

4.9. That the applicant begs to state that due to non finalisation of his case for expungement of adverse remarks, the Respondent No.2 has not considered his case for promotion to the post of Superintendent. It is stated that the Respondent No.5 is solely responsible for such delay in finalisation of the matter. The Respondent No.5 is yet to communicate his remark even after repeated persuasion for last one year by the Respondent No.2 and such an Officer while making comments like "no inclination of work" should have applied his mind. The Respondent No.5, who is yet to react on letter issued to him in the month of Aug 2001 followed by number of reminders, cannot endorse his remark in respect of "inclination of work". This fact clearly indicates the malafide intention of the Respondent No.5 in recording the said adverse remarks, against the applicant and it can safely be concluded that the entire remarks recorded by him thus vague and without any basis. Even the respondents No 5 before recording adverse entry in the CR of the applicant has not issued any short of warning etc. as required under law and on this score alone the impugned order dated 30.7.2001 is not sustainable in the eye of law and liable to be set aside and quashed.

It is a fit case wherein the Hon'ble Tribunal may be pleased to enforce the personal appearance of the Respondent No.5 before this Hon'ble Tribunal to explain reason for such delay in handling the matter.

4.10. That the applicant begs to state that in terms of the promotion order dated 23.9.2002 most of the junior have been promoted to the grade of Superintendent ignoring his case, only in the name of so called adverse entry. The Respondent No.2 being the competent authority ought to have punished the Respondent No.5 for his such inaction and insubordination. Under these circumstances the Respondent No.2 ought to have acted of its own and ought to have finalised / disposed of the representation of the applicant (Annexure-2) without taking consideration of the remark of Respondent No.5 on the count of inordinate delay. As per the provisions contained in various Govt of India's O.M, the respondents are duty bound to dispose of the representation against adverse remark within three months, but in the instant case there has been complete deviation of such guideline and on this score alone the impugned order is not at all sustainable and liable to be set aside and quashed.

The applicant craves leave of the Hon'ble Tribunal to produce the said guidelines at the time of hearing of the case.

4.11. That the applicant begs to state that the Respondent No.5 is in habit of harassing his subordinates in all possible manner. In fact Sri R.K.D. Singh, the Reporting Officer of the applicant was the immediate junior to the Respondent No.5 in NCB. The Respondent No.5 was the Reporting Officer of said Mr. R.K.D.Singh, (the reporting officer of the applicant) and while

writing the C.R. of Mr. Singh , the Respondent No.5 as usual recorded adverse entry against all the column but same was reviewed by the Reviewing Authority. Those examples are only illustrative but not exhaustive. At the relevant point of time there were few more Inspectors of Customs and Central Excise on deputation to NCB including Mr. Singh as well as the Respondent No.5 , and the Respondent No.5 with ulterior motive spoiled the career of all the said Inspectors, who were due for promotion to the Post of Superintendent.

4.12. That the applicant begs to state that in terms of the promotion orders dated 23.9.2002 most of the juniors have been given benefit of promotion to the Grade of Superintendent ignoring the case of the applicant. However, the said order dated 23.9.2002 is yet to materialised in terms of posting and as such having regard to the urgency in the matter the applicant has come before this Hon'ble Tribunal praying for a speedy redressal of his grievances with an interim prayer specifically to the Respondent No.2 not to finalise the posting of these Inspectors and to keep one Post of Superintendent vacant for the applicant, till finalisation of the OA.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISION:

5.1. For that the action/inaction on the part of the Respondents in issuing the impugned order dated 30.7.2001 in violation of the guidelines mentioned above is per se illegal and arbitrary and same is liable to be set aside and quashed.

5.2. For that the respondent No 5 with an ulterior motive has recorded the adverse remarks in the CR of the applicant and

as such same is not sustainable in the eye of law and liable to be set aside and quashed.

5.3. For that the Respondent No 5, has acted contrary to the settled principles of law relating to recording of adverse entries without affording him any opportunity of hearing before such action and as such same is not sustainable in the eye of law and liable to be set aside being violative of Art 14 and 16 of the Constitution of India and laws framed thereunder.

5.4. For that adverse remarks contained in the Annexure -1 order dated 30-7-2001 is vague, indefinite and it does not carry any meaning and as such same is not sustainable in the eye of law and liable to be set aside.

5.5. For that in any view of the matter the impugned action of the respondents are not sustainable in the eye of law and liable to be set aside and quashed.

The applicant craves leave of the Hon'ble Tribunal to advance more grounds both legal as well as factual at the time of hearing of the case.

6. DETAILS OF REMEDIES EXHAUSTED:

That the applicant declares that he has exhausted all the remedies available to them and there is no alternative remedy available to him.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

The applicant further declares that he has not

filed previously any application, writ petition or suit regarding the grievances in respect of which this application is made before any other court or any other Bench of the Tribunal or any other authority nor any such application , writ petition or suit is pending before any of them.

8. RELIEF SOUGHT FOR:

Under the facts and circumstances stated above, the applicant most respectfully prayed that the instant application be admitted records be called for and after hearing the parties on the cause or causes that may be shown and on perusal of records, be grant the following reliefs to the applicant:-

8.1. To set aside and quash the impugned the adverse entries contained in the order dated 30.7.2001 (Annexure-1.), and to provide all consequential service benefits to the present applicant.

8.2. To direct the respondents to consider the case of the applicant for promotion to the Grade of Superintendent Customs and Central Excise, without taking into consideration the adverse entry contained in the Annexure-1 order dated 30.7.2001, with all consequential service benefits.

8.3. Cost of the application.

8.4. Any other relief/reliefs to which the applicant is entitled to under the facts and circumstances of the case and deemed fit and proper.

9. INTERIM ORDER PRAYED FOR:

Under the facts and circumstances of the case the applicants prays for an interim order directing the Respondents consider the case of the applicant for promotion to the post of Superintendent, Customs and Central Excise, without taking into consideration the adverse entry as reflected in Annexure-1 communication dated 30.7.2001.

10.

11. PARTICULARS OF THE I.P.O.:

1. I.P.O. No. : 7G 575401
2. Date : 3/10/02
3. Payable at : Guwahati.

12. LIST OF ENCLOSURES:

As stated in the Index.

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VERIFICATION

I, Sri, V.Hangzo, son of H. Jeineng aged about 45 years, Intelligence Officer, N.C.B Regional Unit, Imphal Manipur, do hereby solemnly affirm and verify that the statements made in paragraphs 2,3,41,42,45,46,49,411,412 and 6 to 12 are true to my knowledge and those made in paragraphs 1,43,44,47,48 and 410 are also true to my legal advice and the rest are my humble submission before the Hon'ble Tribunal. I have not suppressed any material facts of the case.

And I sign on this the Verification on this the 10th day of Oct. of 2002.

Signature.

Vangzalempu Hangzo.

OFFICE OF THE COMMISSIONER OF CENTRAL EXCISE, SHILLONG

My dear Hangzo,

D.O.C. No. II(9)27/CON/2001/977-81

Dated 30 JUL 2001

Subject:- Adverse remarks contained in the Confidential report for the period from 1.4.2000 - 31.3.2001 - Communication of.

.....
The following is an extract from the report on your work during the period from 1.4.2000 - 31.3.2001.

PART - IIIASSESSMENT BY THE REPORTING OFFICER

1.

Quality of work (Evaluate with reference to intelligence knowledge of Law and procedures, attention to relevant details, ability to analyse problems and find solutions judgment and sense of proportion)

REMARKS :- The officer reported upon is very intelligent, has knowledge of law and procedure, is a judicious officer.

- Good.

2.

Promptness in attending to work (Evaluate with reference to field duties as well as office work and specially with reference to reduction of arrears and preparation and submission of various reports, returns and maintenance of records.)

REMARKS :- The officer reported upon is very prompt in attending to field duties as well as office work, does not keep anything pending, prepares reports and returns timely, maintains records very properly.

- Very good.

3.

Industry and conscientiousness.

REMARKS :- The officer reported upon is very hard working and very conscious of his duties.

- Very good.

4.

Executive abilities displayed (Evaluate with reference to initiative drive and readiness to assume responsibility)

REMARKS :- The officer reported upon has got all executive abilities, always takes initiative in doing work with keen sense of responsibility.

- Very good.

5.

Discipline.

REMARKS :- The officer reported upon is very well disciplined officer within office and outside office.

- Very good.

6.

Punctuality and attendance.

REMARKS :- The officer reported upon is very punctual in attending office - always comes to office in time and leave office in time.

- Very good.

Attested

W. D. M.

A. C. M.

Contd.

P/2

Other observations, if any.

(a) Mention here any other factor worth special mention e.g. health, family problems, indebtedness, ~~addiction~~^{drinking} to drink and gambling, temperament, resourcefulness etc. which have a bearing on the Officer's performance.

REMARKS :- The officer reported upon ~~and~~ ~~details~~ - sound health has got no family problems, is not addicted to drink and gambling, bears a sober nature.

- Very good.

(b) Special aptitudes (Mention here special aptitude, if any, such as skill in noting and drafting, tariff classification, valuation, intelligence and investigation work, administrative work, statistical analysis)

REMARKS :- The officer reported upon has skill in noting and drafting, does investigative work as per statute, has got administrative qualities and statistical knowledge.

- Very good.

Integrity.

REMARKS :- *Beyond a doubt.*

and it appears very good.

A. J. Loring
Introduction

He Hz:

REMARKS OF THE REVIEWING OFFICER

Length of service under the Reviewing-Officer.

REMARKS :- 10 months.

Do you agree with the Reporting Officer in regard to his remarks on the resume of the work done by the officer as contained in Part-II of the Report ? If not, indicate briefly the reasons for disagreeing with the Reporting Officer and the extent of your disagreement.

REMARKS :- I do not agree for the following reasons.

1. The officer showed considerable aptitude for work when he joined. He almost single handedly was able to organise a function to mark 'International Day against Drug Abuse & Trafficking' on 26.06.2000 at Churachandpur. Later on, he also conducted a good visit to the Drug rehabilitation centres in Churachandpur.

2. However, all work stopped after this from August 2000 the officer has exhibited a very narrow and ability for clerical work. He does not even scrutinize the files under his charge. He is not conversant with the statistics of his jurisdiction. He can not even peruse such files to generate reports. It indicates that he lacks the will to work diligently.

Contd. P/3

Assesment
100%

3. He does not ^{know} the law, he is dealing with nor has he made any effort to learn it. Files are put up without any opinion or point of law. When sent back for such opinion, they were never put up again. sheer incompetence.

4. Has gathered no intelligence(except one unproductive one) and booked no case. He does not know how to conduct either a follow up or a discreet enquiry.

5. His reporting officer is of the same batch in his parent cadre Customs & Central Excise. Shri. Hangzo may get promoted before his reporting officer. Hence, the latter's platitudes in the ACR.

11. Over all assessment of performance and qualities.

REMARKS :- The officer shows a narrow and limited approach to work. He can deal with only one type of subject and that too only such that is clerical in nature. He exhibits no executive abilities. shows no drive or initiative. Except for his singular contribution in organising the 'International day against Drug Abuse and Trafficking' on 26.6.2000 at Churachandpur and study of deaddiction NGOs therein, his performance has been dismal. He has gathered no intelligence(except one unproductive one) and has made no case, does not know how to follow up/conduct discreet enquiry. Has made no effort to learn the law he has to enforced.
'POOR'

.....
I hope you will endeavour to over come the shortcomings pointed out.

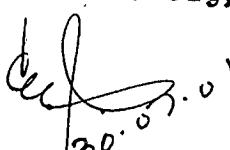
Representation, if any, in duplicate against the adverse remarks should be made by you within one month from the date of receipt of this letter, failing which no action will be taken on any such representation.

Please acknowledge the receipt of this letter.

To

Shri. V. Hangzo,
Inspector, NCB,
Imphal Regional Unit,
Paona bazar, Imphal - 795 001.

Yours sincerely,


30.6.01
(B. THANAR)
ADDITIONAL COMMISSIONER (P&V)

11/06/2001
WDM
Ldpc II

To,

The Additional Commissioner (P&V),
 Customs & Central Excise,
 Shillong.

Through Regional Director,
 Narcotics Control Bureau, Regional Unit, Imphal.

Subject:- Explanation on the adverse remarks in my
 ACR for the year 2000-2001.

Ref. :- D.O.C. No. II(9)27/CON/2001/979-81 Dt. 30.7.2001
 and
 Letter No. NCB F.No.11/01/NCB/IMP/ACR/1502
 Dt. 3.8.2001.

Sir,

With reference to letter No. quoted above on the subject, I have the honour to submit herewith a written explanation for your kind perusal and taking necessary action.

1. In respect of Part-IV: Remarks of the Reviewing Officer contained in Para 10:(2) it is mentioned that all works stopped after this from August, 2000. the officer has exhibited a very narrow and ability for clerical works, etc.

I beg to submit that I have been working since August, 2000 till the end of the year 2000-2001 as I was doing earlier. I did not exhibit any adverse attitude to my duties and works at any point of time and discharge my duty honestly and sincerely. During December, 2000 I have visited Mizoram State on jurisdictional tour as per approved T.P. It is possible that I may not be aware of some aspect of statistics in the field of my area as I am a human being with limited resource of knowledge. This may be leniently view in case there is omission or commission while discharging my duties and responsibilities.

2. In respect of a remarks contained in para 10 (3) I beg to clarify that I am not a graduate in law but I have got a little knowledge of law connected with my duties and works. Files were expedited in consultation with superior officers.

3. In respect of Para 10(4). I beg to state that I was working in the office as if a clerical staff as nature of works warranted working days and less time was available for field investigation which has resulted in a slow progress of field works. This does not mean for lack of intelligence.

4. In respect of Para 10 (5), I beg to submit that promotion to any officer is given according to the vacancy. All persons belonging to the same batch may not be given promotion at a time. Not getting promotion along with my Reporting Officer does not mean incompetence on my part but lack of opportunity.

5. In respect of Para 11. It repeated the point raised in para 10 above. As such I could not offer any more specific explanation.

Under the circumstances and facts mentioned above, I have the honour to request you kindly to drop the proposed Grading of POOR in my ACR for the year 2000-2001 in the interest of justice and fair play; for which act of your kindness I shall remain grateful to you.

Yours faithfully,


 (V. HANGZO)

Inspector,

Customs & Central Excise
 On deputation to NCB, Regional Unit, Imphal.

.....

AMGCO
 WOON
 AINC. INC



GOVERNMENT OF INDIA

GOVERNMENT OF INDIA
OFFICE OF THE COMMISSIONER OF CENTRAL EXCISE
MORELLO COMPOUND, SHILLONG - 793 001

C.No.11(9)8/CON/2002/1110

Dated 28 AUG 2002

To,
Shri. Hitesh A. Shah,
Junior Departmental Representative,
Customs, Excise & Gold (Control) Appellate Tribunal (CEGAT),
West Region,
Lakshmi Building, Ground Floor,
Sir P.M. Road Fort,
Mumbai – 400 001

Subject :- Adverse remarks contained in the Confidential reports for the Period from 1.4.2000 – 31.3.2001 in respect of Shri. N.R.Mon, Shri. V.Hungzo, Shri. K.N.Singh and Shri. T.B.Singh, all Insptrs. - Non-receipt of comments reg.

A decorative horizontal line consisting of a series of small, solid black stars of varying sizes, arranged in a slightly staggered pattern.

Please refer to this Office's letters under even No.1047 dated 06.09.2001, C.No.II(9)24/CON/2001/1033, C.No.II(9)26/CON/2001/1032 and C.No.II(9)27/CON/2001/1034 dated 28.08.2001 on the above subject.

Your comments on the representations submitted by the above-mentioned officers on the adverse remarks recorded in their ACRs for the period as mentioned above, have not yet been submitted till date. You are therefore, requested to submit the same immediately to enable this Office to dispose the cases at the earliest.

Treat this as MOST URGENT

8/2

(B.THAMAR)
ADDITIONAL COMMISSIONER (P&V)

Attested
W. D. Orr
Advocate.

18
20
10: NCB

SENIORITY LIST OF INSPECTOR AS ON 01.05.2001.

SI.No.	Name & Educational Qualification S/Shri	Date of Birth	Date of Apptt. in Govt. service	Date of confirmation in Govt. service	Date of appointment as Inspector	Whether DR/PR as Inspector	Remarks
01	02	03	04	05	06	07	08
1.	Siba Prasad Neog, B.A	29.08.52	22.07.76	10.10.81	22.07.76	DR	
2.	Bikash Kumar Saikia, (ST), B. Com.	01.01.57	08.03.82	13.05.87	08.03.82	DR	
3.	Chandan Kr. Chanda, B.A	10.12.55	25.01.77	13.05.87	18.01.82	DR	
4.	Chandan Biswas, B.Sc	24.07.57	01.04.82	13.05.87	01.04.82	DR	
5.	Dibakar Choudhury, B.Sc	07.10.57	09.07.82	13.05.87	09.07.82	DR	
6.	Sudip Kr. Nandi, B.Sc	01.02.51	07.09.77	01.12.82	16.11.82	PR	
7.	Amit Kr. Deb, Matric	01.10.41	06.04.74	01.12.82	16.11.82	PR	
8.	Smt Lilyda Shangpliang, (ST), B.A	27.01.52	03.02.74	01.12.82	16.11.82	PR	
9.	Pankajlal Singha, B.A	28.01.60	20.06.83	13.05.87	20.06.83	DR	
10.	Tarun Kr. Singha, B. Sc	01.02.57	22.10.83	13.05.87	22.10.83	DR	
11.	Pannalal Singha, B.Com	30.01.58	20.06.83	13.05.87	20.06.83	DR	
12.	Ashok Kr. Dey, B.A	10.06.53	10.04.78	01.08.83	15.07.83	PR	
13.	Smt H. Memcha Devi, B.Sc	01.12.57	05.05.83	13.05.87	05.05.83	DR	
14.	Debashish Mazumder, B.Com	22.01.57	02.05.83	13.05.87	02.05.83	DR	
15.	Jamkhogin Haokip, (ST), B.A	01.03.60	30.05.83	13.05.87	30.05.83	DR	
16.	Smt Hilda Mary Synrem, (ST), PU	07.12.50	14.02.78	01.08.83	05.07.83	PR	
17.	Abdul Mutualib, B.Sc	01.01.57	31.12.80	13.05.87	07.07.83	DR	
18.	Sujit Mishra, B.Sc	17.01.59	08.09.83	13.05.87	08.09.83	DR	
19.	Syed Taffique Hussain, B.Sc	20.09.58	06.10.83	30.05.87	06.10.83	DR	
20.	Dhani Ram Das, PU	07.02.50	26.02.78	01.08.83	22.07.83	PR	
21.	Pabitra Kataki, B.Sc	25.12.57	02.05.83	13.05.87	02.05.83	PR	
22.	Jasabanta Mazumder, B.Sc	03.01.61	18.05.83	13.05.87	18.05.83	DR	
23.	Rajkumar Kalita, B.Sc	15.10.56	05.05.83	13.05.87	05.05.83	DR	

MDA
Advocate

01	02	03	04	05	06	07	08
✓24.	Dils. Debajyoti Sinha, M.A	10.01.58	15.06.83	13.05.87	15.06.83	DR	
✓25.	Ganesh Ch. Sharma, B.Sc	01.03.59	04.08.83	1305.87	04.08.83	DR	
✓26.	Joydeep Dutta, B.Com	01.09.56	01.09.83	13.05.87	01.09.83	DR	
✓27.	Hem Prasad Sharma, B.A	20.01.57	22.10.83	13.05.87	22.10.83	DR	
✓28.	Swapan Kr. Nath, B.Sc	01.01.58	07.09.83	13.05.87	07.09.83	DR	On Deputation with DRI, New Delhi
✓29.	Tridip Ch. Roy, B.Sc	18.01.57	30.08.83	13.05.87	30.08.83	DR	
✓30.	Rahul Sinha, B.Sc	29.11.58	13.05.83	13.05.87	13.05.83	DR	On Deputation with DRI, Silchar
✓31.	Imdadur Rehman, M.Sc	03.01.58	07.09.83	13.05.87	07.09.83	DR	
✓32.	Sagar Kr. Dutta, B.Sc	31.08.57	11.07.83	13.05.87	11.07.83	DR	
✓33.	Dwigendra Mohan Das, B.A	01.09.57	19.09.83	13.05.87	19.09.83	DR	
✓34.	Nikendra Singha, M.A	02.09.58	02.05.83	13.05.87	02.05.83	DR	
✓35.	Naziruddin, B.Sc	04.10.56	20.06.83	13.05.87	20.06.83	DR	
✓36.	Sudip Kr. Dutta, B.A	31.12.58	10.05.83	13.05.87	10.05.83	DR	
✓37.	Hem Chandra Kalita, B.Sc (H)	01.01.57	07.09.83	13.05.87	07.09.83	DR	On Deputation with DRI, Silchar
38.	Dambaru Borah, (ST)	01.07.55	08.06.83	13.05.87	08.06.83	DR	
✓39.	Debeswar Chandi (ST), B.A	01.03.58	17.09.83	13.05.87	17.09.83	DR	
✓40.	Prafulla Kr. Taya, (ST), B.A	01.10.58	06.10.83	13.05.87	06.10.83	DR	
✓41.	Thangchuoilo, (ST), B.A	01.03.52	16.05.83	13.05.87	16.05.83	DR	
✓42.	Tushar Kanti Sen, B. Com (H)	15.01.57	16.09.83	13.05.87	16.09.83	DR	
✓43.	Nihares Nandi, (SC), B.A	01.11.56	10.11.83	13.05.87	10.11.83	DR	
✓44.	Larho Krelo, (ST), B.A	01.03.60	12.10.83	13.05.87	12.10.83	DR	
✓45.	Sakkam Kilong, (ST), B.A	04.08.59	01.10.83	13.05.87	01.10.83	DR	
✓46.	Dilip Kr. Gogoi, B.Sc	01.09.56	11.11.83	13.05.87	11.11.83	DR	
✓47.	Bibhuti Bhusan Borah, B.Sc	01.03.57	06.10.83	13.05.87	06.10.83	DR	
✓48.	Shyamal Kr. Dutta, B.Sc	25.01.57	01.11.83	13.05.87	01.11.83	DR	
✓49.	Ashok Kr. Chakraborty, B.Sc	01.11.58	01.02.84	13.05.87	01.02.84	DR	
✓50.	Khagen Borah, B.Sc	01.01.59	01.11.83	13.05.87	01.11.83	DR	
✓51.	Bijoy Bhusan Baruah,	01.09.59	07.09.83	13.05.87	07.09.83	DR	
✓52.	Phani Bhusan Roy, B.Sc	01.09.56	05.09.83	13.05.87	05.09.83	DR	
✓53.	Dipak Kr. Deb, B.Sc	16.01.58	06.09.83	13.05.87	06.09.83	DR	
✓54.	Basudeb Bhattacharjee, M.A	23.02.58	26.09.83	13.05.87	26.09.83	DR	
✓55.	Imranul Goni	11.10.56	24.10.83	13.05.87	24.10.83	DR	
✓56.	Subhasish Guha, B.Com	03.03.60	06.10.83	13.05.87	06.10.83	DR	
✓57.	Dilip Kr. Chettri, B.Sc	01.03.57	19.02.83	13.05.87	25.05.83	DR	
✓58.	Utag Kr. Baruah, B.A.	12.10.58	10.11.83	13.05.87	10.11.83	DR	On Deputation with DRI, New Delhi

Attested

W. D. Sen

Advocate.

01	02	03	04	05	06	07	08
✓59.	Ashit Chakraborty, B.Sc	02.01.57	28.09.83	13.05.87	28.09.83	DR	
✓60.	Binayak Bhattacharjee, B.Sc	18.06.58	03.09.83	13.05.87	03.09.83	DR	
✓61.	Ashish Adhikary, B.Sc	28.02.58	09.11.83	13.05.87	09.11.83	DR	
✓62.	Biswendu Dey, M.Sc	26.09.56	03.10.83	13.05.87	03.10.83	DR	
✓63.	Tarun Ch. Mahanta	01.09.58	07.10.83	13.05.87	07.10.83	DR	
✓64.	Subir Das, B.Sc (H)	01.01.60	20.10.83	13.05.87	20.10.83	DR	
✓65.	Bikash Ch. Nath, B. Sc.	01.12.58	19.03.84	13.05.87	19.03.84	DR	On Deputation with DRI, Guwahati.
✓66.	Nihar Ranjan DebRoy, B. A	17.10.58	21.03.84	13.05.87	21.03.84	DR	
✓67.	Guru Prasad Das, B. Sc.	15.06.58	14.11.83	13.05.87	14.11.83	DR	
✓68.	Bhaskar Kanti Bhattacharjee, B. A	01.04.57	13.10.83	13.05.87	13.10.83	DR	
✓69.	Pannalal Dutta, B. Sc	01.12.59	03.10.83	13.05.87	03.10.83	DR	
✓70.	Gopeswar Ch. Paul, B. A	12.09.59	20.07.84	13.05.87	20.07.84	DR	
✓71.	Ajit Mohan Paul, B. Sc	08.09.59	21.10.83	13.05.87	21.10.83	DR	
✓72.	Mohit Kanti Dey, B. Com	11.01.58	09.09.83	13.05.87	09.09.83	DR	
✓73.	Mahendra Dutta, B. Sc	01.02.57	07.09.83	13.05.87	07.09.83	DR	
✓74.	Mirinal Kanti Goswami, B. A	02.01.57	23.12.83	13.05.87	23.12.83	DR	On Deputation with DRI, Guwahati
✓75.	Sasanka Sekhar Das, (SC), B. Com	21.02.53	24.08.83	13.05.87	24.08.83	DR	
✓76.	Md. Muhibur Rahman, B. Sc	01.12.57	21.01.81	13.05.87	16.09.83	DR	
✓77.	Jagadindu Das, B. Com	30.12.57	09.09.83	13.05.87	09.09.83	DR	
✓78.	Ganesh Ch. Deka, B. Sc	01.01.58	26.03.84	13.05.87	26.03.84	DR	
✓79.	Pijush Banerjee, B. Com	01.01.58	13.01.84	13.05.87	13.01.84	DR	
✓80.	Md. Hanif Alam Bora, B. A	25.01.57	07.10.83	13.05.87	07.10.83	DR	
✓81.	Swapnatur Mahanta	01.10.60	29.07.85	29.07.87	29.07.85	DR	
✓82.	Harapada Roy, B. Sc	06.10.56	29.03.84	29.07.87	29.03.84	DR	
✓83.	Rabindra Kr. Borah	01.01.57	09.12.83	29.07.87	09.12.83	DR	
✓84.	Nijit Kr. Nandi, B. Sc	01.09.59	09.12.83	29.07.87	09.12.83	DR	
✓85.	Dharani Borah, B. A	01.01.57	19.12.83	29.07.87	09.12.83	DR	
✓86.	Md. Abdul Muneem, B. Sc, LLB	01.01.57	13.12.83	29.07.87	19.12.83	DR	
✓87.	Prahlad Borborah, B. Sc	01.03.58	10.10.83	29.07.87	13.12.83	DR	
✓88.	Rabindra Pathak, (SC), B. A	04.09.60	14.11.83	29.07.87	10.10.83	DR	
✓89.	Narendra Ch. Talukdar, (ST), B. A	02.07.51	06.01.84	29.07.87	14.11.83	DR	
✓90.	Lokhendra Nath Sonowal, (SC), B. Sc	30.10.58	01.10.83	29.07.87	01.10.83	DR	
✓91.	Jitendra Kr. Saikia, (ST), B. A	01.12.54	22.12.83	29.07.87	22.12.83	DR	
✓92.	Balaram Pegu, (ST), B. Sc	01.07.59	18.11.83	29.07.87	18.11.83	DR	
✓93.	Ratneswar Doley, (ST), B. Sc	01.02.56	29.11.83	29.07.87	29.11.83	DR	
✓94.	Jogesh Sonowal, (ST), B. A	01.03.56	07.09.83	29.07.87	07.09.83	DR	
✓95.	John Oscar Marak, (ST), B. A	01.02.56	31.10.83	29.07.87	31.10.83	DR	

01	02	03	04	05	06	07	08
✓96.	Priyoram Doley, (ST)	01.01.57	07.12.83	29.07.87	31.10.83	DR	
✓97.	Bishnu Ram Boro, (ST), B. A	23.03.57	13.11.83	29.07.87	13.11.83	DR	
✓98.	Ms. Laichanglani Sailo, (ST)	01.01.55	26.05.76	29.07.87	20.05.83	DR	
✓99.	Dambaro Bhoktiari, (ST), B. A	01.09.59	07.10.83	29.07.87	07.10.83	DR	
✓100.	Paul Peter Kujur, (ST)	05.06.58	08.09.83	29.07.87	08.09.83	DR	
✓101.	Ajit Debnath, B. A	31.01.58	07.09.84	29.07.87	07.09.84	DR	
✓102.	Rex Hungjo, (ST)	01.06.51	11.06.84	29.07.87	11.06.84	DR	
✓103.	R.K. Darendrajit Singh, B. A	01.01.59	22.03.84	29.07.87	22.03.84	DR	
✓104.	Ranabir Chakraborty, B. Sc	24.02.53	08.01.79	05.03.86	05.03.84	PR	
✓105.	Harcotosh Kr. Das, B. A	16.05.60	27.10.84	29.07.87	27.10.84	DR	
✓106.	Hareswar Goswami, B.Sc.LLB	01.09.58	28.09.84	29.07.87	28.09.84	DR	
✓107.	Sanjay Kr. Mazumder,	31.12.58	04.05.85	29.07.87	04.05.85	DR	
✓108.	Dipankar Dey, B.Com.	27.01.53	26.05.71	02.02.81	05.03.84	PR	
✓109.	Buddha Pratim Dutta, B.Sc.	29.03.58	04.07.84	29.07.87	04.07.84	DR	On Deputation with DRI, Shillong
✓110.	Rajkumer Debendra Singh, B.Sc.	01.02.60	20.03.84	29.07.87	20.03.84	DR	
✓111.	Subir Dutta Choudhury, B.Sc.	02.12.59	17.05.84	29.07.87	17.05.84	DR	On Deputation with NEPZ, NOIDA
✓112.	Ms. Shibani Bhattacharjee, P.U.	01.09.55	28.07.76	13.03.86	14.03.84	PR	
✓113.	Rajkumer Surchandra Singh, B.Sc.	01.02.60	14.03.84	29.07.87	14.03.84	DR	
✓114.	Ng. Rustom Mon (ST), MA	01.03.57	09.08.84	29.07.87	09.08.84	DR	
✓115.	Vungzakhup Hungzo, (ST), MA	01.03.57	24.04.84	29.07.87	24.04.84	DR	On Deputation with N.C.B. Imphal
✓116.	Ms. Rita Rani Bhowmick, BA	01.07.57	31.07.76	13.03.86	12.03.84	PR	
✓117.	Sivaji Chanda B.Sc.	23.06.60	27.04.84	29.07.87	27.04.84	DR	
✓118.	Abhijit Dey (No.1) B.Sc.(H)	01.02.61	12.06.84	29.07.87	12.06.84	DR	
✓119.	Ratnangshu Chakraborty B.Sc.LLB	24.12.61	10.04.84	29.07.87	10.04.84	DR	
✓120.	Ms. Champa Shome, BA	03.09.51	26.07.76	19.03.86	19.03.84	PR	
✓121.	Phanidhar Kakoti,	01.12.58	26.04.84	29.07.87	26.04.84	DR	
✓122.	Gobindo Nath Kalita, B.Sc. (ExS)	01.12.50	24.09.84	29.07.87	24.09.84	DR	
✓123.	Jatindra Mohon Bora, B.Sc.	01.08.60	01.05.84	29.07.87	01.05.84	DR	
✓124.	Ms. K. Patricia Laloo, (ST) PU	09.07.56	22.07.76	19.03.86	07.03.84	PR	
✓125.	Ashim Roy	21.07.60	28.05.84	29.07.87	28.05.84	DR	
✓126.	Fallav Lochan Saikia, B.Sc.	03.01.60	23.11.84	29.07.87	23.11.84	DR	
✓127.	Nirmal Kr. Das, (SC), B.Com.	01.05.57	11.06.84	29.07.87	23.05.84	DR	
✓128.	Chakrendu Baruah, B.Sc.	01.02.53	03.08.79	07.06.86	09.06.84	PR	
✓129.	Pranab Kr. Phukan, B.Com. (Hon)	01.02.59	30.04.85	29.07.87	30.04.84	DR	
✓130.	Pankaj Kr. Bhattacharjee, B.Com (H)	01.12.59	26.08.81	29.07.87	25.01.84	DR	
✓131.	Sanjeev Kr. Chakraborty, BA	15.08.60	17.04.84	29.07.87	17.04.84	DR	
✓132.	Md. Ali Mazar Bhuiyan, BA	18.11.02.52	13.03.74	17.06.86	29.11.84	PR	On Deputation with C.S.I. Airport

ANNEXURE

5

GOVERNMENT OF INDIA
OFFICE OF THE COMMISSIONER OF CENTRAL EXCISE
MORELLO COMPOUND, SHILLONG - 783 001

ESTABLISHMENT ORDER NO.139/2002, DATED SHILLONG THE 23RD SEPTEMBER 2002

Subject: Estt. Promotion, transfer and posting in the grade of Supdt. Gr.'B' - order regarding.

PROMOTION

Following Inspectors of Central Excise and Customs are hereby promoted to the grade of Group 'B' in the scale of pay of Rs. 6600-200-10,500/- with effect from the date they assume the charge of the higher post at their places of postings with immediate effect and until further orders.

Sl.No.	Name
1	Pankaj Singh
2	Tarun Kr. Singh
3	Fannalal Singh
4	Ashok Kr. Deb
5	Smt. H. Memcha Devi
6	Debashish Muzlinder
7	Jainkhogin Haokip(ST)
8	Smt. Hilda Mary Syiem(ST)
9	Abdul Mutalib
10	Sujil Mishra
11	Syed Taifique Hussain
12	Dhani Ram Das
13	Pabkumar Kataki
14	Jasabanta Mazumdar
15	Kajumon Kalita
16	Dils. Debjyoti Sinha
17	Ganesh Ch. Sharma
18	Joydeep Dutta
19	Homi Prasad Sharma
20	Swapan Kr. Nath
21	Tridip Ch. Roy
22	Rahul Sinha
23	Imdadur Rahman
24	Sagar Kr. Dutta
25	Dwigenra Mohan Das
26	Nikendra Singh
27	Naziruddin
28	Sudip Kr. Dutta
29	Reen Chandra Kalita
30	Debaswar Chandi (ST)
31	Prafulla Kr. Tase (ST)
32	Thangchhuilo (ST)
33	Tushar Kant Sen
34	Niharesh Nandi (SC)
35	Lalho Kiek, (ST)
36	S. Killong, (ST)
37	Villip Kr. Gogoi
38	Bibhutil Bhutan Baran
39	Shyamal Kr. Dutta
40	Ashok Kr. Chakraborty
41	Khagen Barahi
42	Ujjoy Bhutan Baruah
43	Phani Bhutan Roy Choudhury
44	Dipak Kr. Deb
45	Dasudeb Bhattacharjee
46	Imranul Goni
47	Subhasish Guha

ATTN:
C PAN ME 1
COMMISSIONER
DY. CUSTOMS
STG

DR. B.
K. D.
Advocate.

48.	Dilip Kr Chettri
49.	Parag Kr. Baruah
50.	Ashit Chakraborty
51.	Binayak Bhattacharjee
52.	Ashish Adhikary
53.	Biswendu Dey
54.	Subir Das
55.	Bikash Ch. Nati
56.	Milnu Banjari Doherty
57.	Bhawakar Kanti Bhattacharjee
58.	Pannalal Dutta
59.	Gopeshwar Ch. Paul
60.	Ajit Mohan Paul
61.	Mohit Kanti Dey
62.	Maheendra Dutta
63.	Nirmal Kanti Goswami
64.	Sasank Sekhar Das, (SC) ✓
65.	Md. Muhibur Rahman
66.	Jagadindu Das
67.	Ganesh Ch. Deka
68.	Pijush Banerjee
69.	Md. Hanif Alam Bora
70.	Swarniatur Mahanta
71.	Harapada Roy
72.	Rabindra Kr. Borah
73.	Nijit Kr. Nandi
74.	Dharani Borah
75.	Md Abdul Muneeb
76.	Prahlad Borborah
77.	Rabindra Pathak (SC) ✓
78.	Narendra Ch. Talukdar, (ST) ✓
79.	Lokhendra Nath Sonowal, (SC) ✓
80.	Jitendra Kr. Saikia, (ST)
81.	Balaram Pegu, (ST) ✓
82.	Ratneswar Doley, (ST) ✓
83.	Jesu Singhpal, (ST) ✓
84.	John Oscar Marak, (ST) ✓
85.	Bishnu Ram Boro, (ST)
86.	Ms. Lalchanglani Saito (ST)
87.	Dambaro Bhoktiani, (ST)
88.	Paul Peter, Kujur, (ST)
89.	Ajit Debnath
90.	Rex Hungzo (ST)
91.	R.K. Darendrajit Singh
92.	Ranabli Chakraborty
93.	Harolosh Kr. Das
94.	Hareswari Goswami
95.	Sanjay Kr. Mazumder
96.	Dipankar Dey
97.	Buddha Pratim Dutta
98.	Rajkumar Debendra Singh
99.	Subir Dutta Choudhury
100.	Ms. Shibani Bhattacharjee
101.	Rajkumar Suruchandra Singh
102.	Ms. Rita Rani Bhewnick
103.	Sivaji Chanda
104.	Abhijit Dey (No. 1)
105.	Ratnangshu Chakraborty
106.	Ms. Champa Shome
107.	Phanichhar K. Doo
108.	Gobindo Nath Kalita
109.	Jatinora Mohan Bora
110.	Ms. K. Patricia Laloo, (ST) ✓
111.	Ashim Roy
112.	Pallav Lochan Saikia
113.	Nirmal Kr. Das, (SC) ✓

ATT No
G. PAN MEI
D.C. (CUSTOMS)

114	Lobendu Sekhar Das (SC)
115	Dipen Ch. Banerjee (SC)
116	Kshitejendu Kr. Bhattacharjee (SC)
117	L.L. Mata Ganguly (ST)
118	Lalkhoreh Simeon (ST)
119	Kaizadai, (ST)
120	Jayanta Kr. Patra (SC)
121	Lalitavinkana, (ST)
122	Gautam Ch. Mandal, (SC)
123	Stringsing Rungbet (ST)
124	Benu Ranjan Sutradhar, (SC)
125	R. Valentine Basaiavarmoti, (ST)
126	Swapan Das, (SC)
127	Ms. Zarina Khan Shadap, (ST)
128	Tapan Kr. Raj Bhawna, (SC)
129	Tapan Ch. Garjan, (SC)
130	Anthony Polithmilong, (ST)
131	K. Hmar, (ST)
132	Hiramba Basumatari, (ST)
133	Ms. Lodya Dutta, (ST)
134	Premananda Saikia, (ST)
135	N.R. Das (SC)
136	Jyotish Ch. Das (SC)
137	B.B. Karnakar (SC)
138	Gautam Das (SC)
139	Silbashi Dhar (SC)
140	J.K. Hivali (SC)
141	S.K. Roy (SC)
142	M.L. Choudhury (SC)
143	N.C. Sutradhar (SC)
144	G.N. Haloi (SC)
145	Golap Ch. Das (SC)
146	N.H. Deka (SC)
147	S.K. Kundu (SC)
148	Ms. Kiranmoyee Das (SC)
149	G.K. Bhuyan (SC)

The seniority of the officers will be fixed in the order shown above.

The officers promoted vide this order are hereby asked to exercise options within one month from the date of promotion as to whether their initial pay should be fixed in the higher post on the basis of FR22(i)(a) (1) straightway without any further review on accrual of increment in the pay scale of the lower post or their pay on promotion should be fixed initially in the manner as provided under FR22 (a) (i) which may be refixed under the provisions of FR 22(i) (a) (1) on the date of accrual of next increment in the scale of pay of lower post. Option once exercised shall be final.

In the event of refusal of promotion they would be debarred from promotion for a period of one year.

PART - II

TRANSFER AND POSTING

On promotion the above mentioned officers are retained in their present places of posting. The postings of these officers in the grade of Superintendent will be decided at a later date.

NOTE:

1. In the event of reversion of any officer(s) to Central Excise Commissionerate, Shillong, who is(are) on deputation, the junior most officer (s) in the above promotion order will be reverted as Inspector.

84/-

(Z. TOCHHAWNG)
COMMISSIONER
CENTRAL EXCISE
SHILLONG.

Attested
W. D. Banerjee
Advocate.

Eno. B3/28/ET.III/2000/ 34608 - 34686

Dated:

23 SEP 2002

Copy forwarded for information & necessary action to :-

1. The Joint Secretary (Admin.), Central Board of Excise & Customs, North Block, New Delhi 110 002. This has reference to the Ministry's letter dated 23rd Sept. 2002 issued under F.No.A-60012/23/2002/Ad.II(B).
2. The Chief Commissioner (EZ), Central Excise & Customs, 15/1, Strand Road, Customs House, Calcutta - 700 001. This has reference to the Ministry's letter dated 23rd Sept., 2002 issued under F.No.A-60012/23/2002/Ad.II(B).
3. The Commissioner of Customs NER, Shillong.
4. The Additional Director General, Directorate General of Revenue Intelligence, 'D' Block, I.P. Bhawan, (7th Floor), I.P. Estate, New Delhi - 110 002. Copies meant for the concerned officers are enclosed.
5. The Commissioner (Appeals), Customs & Central Excise, Guwahati.
6. The Additional Commissioner (Tech.), Central Excise Hqrs. Office, Shillong.
7. The Additional Director, Directorate General of Audit, Room No.172, 107, C.R. Building I.P. Estate New Delhi.
8. The Deputy Development Commissioner, Noida Export Processing Zone, Noida Dadri Road, Phase-II, Noida-201 305. Copy meant for the concerned officer is enclosed.
9. The Regional Director, Narcotics Control Bureau, Imphal Regional Unit, Paona Bazar, Imphal - 795 001.
10. The Deputy Director, DRI Regional Unit, Shillong, Oak Hall, Oakland, Shillong - 793 001. Copies meant for the concerned officers is enclosed.
11. The Dy./Asstt. Commissioner of Central Excise/Customs _____ Division. The copy meant for the concerned officer is enclosed.
12. The CrO/PAO, Central Excise & Customs, Hqrs. Office, Shillong.
13. The S.I.O. DRI, Intelligence Cell, Silchar Normal School Road, (Adjacent to Chakraborty Medical Centre) Tarapora, Silchar.
14. Shri/Smt. _____ (for compliance).
15. Accounts I & II/ET I & II/ Confdl. Br./CIU-cum-VIG Br. Of Hqrs. Office, Shillong.
16. The General Secretary, Gr.'B' / 'C' Executive Officers' Association, Customs & Central Excise, Shillong.
17. Guard File.

(B. THANAPANI)
ADDITIONAL COMMISSIONER-(P&V)
CENTRAL EXCISE & CUSTOMS
SHILLONG.

- 4 -

Attested
Nar
Advocate.